

[Secretary]

Clause 2

4. That at page 4, lines 2-3, for the words "required to work or is engaged directly or through any agency, in professional capacity on a transport vehicle or who attends" the words "employed in a motor transport undertaking directly or through an agency, whether for wages or not, to work in a professional capacity on a transport vehicle or to attend" be substituted.

5. That at page 4, line 7, after the word "time-keeper" the word "watchman" be substituted.

Clause 18

6. That at page 9, line 38, for the words "each adult motor transport worker" the words "for the days on which he substituted."

Clause 20

7. That at page 10, line 23, for the word "holidays" the words "days of rest" be substituted.

Clause 28

8. That at page 13, line 3, after the word "wages" the words "for the days on which he worked during the month immediately preceding his leave," be inserted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

MOTOR TRANSPORT WORKERS BILL

LAI'D ON THE TABLE AS RETURNED BY RAJYA SABHA WITH AMENDMENTS

Secretary: Sir, I lay on the Table of the House the Motor Transport Workers Bill, 1961, which has been returned by Rajya Sabha with amendments.

ESTIMATES COMMITTEE

HUNDRED AND NINTH REPORT AND HUNDRED AND TWENTY-FIRST REPORT

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and ninth Report on the Action taken by Government on the recommendations contained in the Eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Naval Dockyard, Bombay.
- (2) Hundred and twenty-first Report on the Ministry of Commerce and Industry—Coffee Board, Bangalore (Reports and Accounts).

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-THIRD REPORT

Shri Mulchand Dube (Farrukhabad): I beg to present the Twenty-third Report of the Committee on Absence of Members from the Sittings of the House.

EXPUNCTION OF CERTAIN REMARKS OF A MEMBER

डा० गोविन्द दास (जबलपुर) : अध्यक्ष जी, कल जब बस्तर की निसबत मैं कुछ कह रहा था उस समय इस सदन के एक माननीय सदस्य श्री मुहम्मद इलियारु जो हावड़ा से आते हैं, उन्होंने कहा "आपने जबलपुर में रायट कराया है। आप जबलपुर के रायट के

लीडर है" । कल उस हल्ले में मैं उनके इन वाक्यों को सुन नहीं सका अन्यथा मैंने कल ही यह प्रश्न उठाया होता । मैं समझता हूँ कि इस प्रकार की बात जब सदन में कही गई तो उससे व्यक्तिगति रूप से और सार्वजनिक रूप से दोनों ही दृष्टियों से, मेरी इज्जत पर आघात हुआ है । शायद माननीय सदस्य जिन्होंने यह कहा वे इस बात को जानते नहीं हैं कि जबलपुर की उन घटनाओं के समय मैं जबलपुर में नहीं था, और उसके बाद जो कुछ मझ से हो सका शान्ति का प्रयत्न वह मैंने किया । वे माननीय सदस्य शायद यह भी नहीं जानते हैं कि गत ४० वर्ष से मैं कांग्रेस का एक कार्यकर्ता रहा हूँ और ३० वर्ष से इस माननीय सदन का एक सदस्य रहा हूँ, और इस प्रकार की बात मेरे निस्वत आज तक नहीं कही गयी । मैं आप से कहना चाहता हूँ कि या तो आप उन्हें आदेश दें कि वे अपने इन वाक्यों को वापस लें या यहां की कार्रवाई में से वे वाक्य निकाल दिये जायें ।

Mr. Speaker: Dr. Govind Das has written to me as follows:

"I am sorry to submit that yesterday I could not hear certain very objectionable and utterly baseless remarks made against me by the hon. Member Shri Muhammed Elias (Howrah) that I got the riot committed in Jabalpur and that I was the leader of the Jabalpur rioters. I now seek your guidance in the matter and your permission to raise the point after the Question Hour."

I was also not able to hear what all was said yesterday, and here I find from the Official Report:

आप जबलपुर के रायट के लीडर है

आप ने जबलपुर में रायट कराया है

Shri Indrajit Gupta (Calcutta—South West): Nobody is named.

Mr. Speaker: "Ap" means, addressing Dr. Govind Das. I will clear the issue. Dr. Govind Das spoke just before that. And then Shri Muham-

med Elias (Howrah) got up and he said something.

An Hon. Member: He did not get up.

Mr. Speaker: It is worse. Even without getting up, he made this accusation against Dr. Govind Das. I am not trying to go into the details of the truth or otherwise of this matter. But this remark is objectionable. I am sure, to keep the balance in the House and to maintain harmony between the Members, whatever might be said about others, hon. Members ought not to accuse one another. Let there be decorum. I am sure Shri Muhammed Elias will withdraw these remarks.

Shri Muhammed Elias (Howrah): Sir, when the discussion on the adjournment motion regarding the disturbances in Jagdalpur was going on, at that time the hon. Member was accusing the Opposition Members that they were inciting this trouble, and at that time we had also to reply. "For what has happened at Jabalpur you are responsible". "You" means "your Government which has created the trouble at Jabalpur", that is, the Madhya Pradesh Government which he wanted to support and praise yesterday. In that context I said this. That does not mean that I addressed him personally. I addressed the Madhya Pradesh Government which was responsible for this. About my remark that he is the leader of the rioters, I am sorry, and I am withdrawing that part of my statement. But about the other part of my statement about their being responsible for the riot, I am not withdrawing it. Sir, it is not the proper time to discuss this, but if you give me an opportunity I can prove the statement which I made yesterday and I can bring the materials in support of the statement which I made yesterday.

Shri Radhokal Vyas (Ujjain): Sir, the words are quite clear. "Ap" here does not indicate the Government.

Mr. Speaker: Even in this matter I do not want any discussion.

Shri Tangamani (Madurai): Yesterday Shri Radhelal Vyas said like this: "May I submit to you that it is some of the parties in opposition to the Congress who have been supporting..." And then "(Interruptions)". That means, supporting that riot.

Mr. Speaker: He did not mean the parties who are here when he said "parties in opposition to the Congress".

Shri Radhelal Vyas: Certainly not.

Mr. Speaker: I explained it there and then. Hon. Members raised an objection. I did not want Shri Radhelal Vyas or any other person to cast an aspersion on any other Member. Whether the party is big or small, hon. Members are as much representatives on this side as on the right side. Therefore, let no such aspersions be cast. I never understood the expression "parties in opposition to the Congress" to mean parties here. It is not the opposition here. There may be opposition parties not represented here, and I therefore said that there may be some persons who are interested, apart from any particular party, in the Raja and some who are against him.

Now I am coming to this matter raised by Dr. Govind Das. I am happy that Shri Muhammed Elias has said with regard to his remark

आप जबलपुर के रायट के लीडर हैं that he has withdrawn it. So far as the other part is concerned, namely आपने जबलपुर में रायट कराया है it is not

right to say "I am going to prove it" and so on. We are not going to go into the merits of this matter. According to him, the Madhya Pradesh Government was responsible for it, and some other parties—to which he may belong, of course, but not individually. Let him say that he withdraws his remarks against Dr. Govind Das and that there may be persons who may belong to some other party who are responsible for this. He should say so. He may say so: that he withdraws his remarks against Dr. Govind Das. Why should I say it?

I am only acting as the high priest. Shri Muhammed Elias would do well, as he has done in the latter portion of his remarks, to say, "I never meant this, I withdraw it. I only meant this that there are persons who are interested and therefore they were responsible for this". Let us wash our hands of this.

Shri Muhammed Elias: You want me to withdraw all that I said?

Mr. Speaker: In view of what he has said...

Shri Muhammed Elias: Sir, you know my attitude towards all these incidents. I have made a number of statements with regard to controlling the situation in Jabalpur. I said, many Congress members tried hard to control the situation in Jabalpur. But there are a few Members of the Congress organisation who have incited it. That portion I cannot withdraw, and you may please give me an opportunity to prove this thing. I shall be able to prove it.

Mr. Speaker: I am not worried about all that. I am worried about one Member making an attack against another Member.

Shri Muhammed Elias: That remark I have withdrawn.

Mr. Speaker: He has withdrawn both.

Shri Muhammed Elias: Dr. Govind Das is a senior Member, and I have great respect for him.

Mr. Speaker: Therefore, this will go out of the record. Shri Muhammed Elias has withdrawn both the remarks:

आप जबलपुर के रायट के लीडर हैं

आपने जबलपुर में रायट कराया है

Both will be expunged. I am happy that the matter has been settled in this way.

Shri Muhammed Elias: I have already withdrawn it. Why should it be expunged? I am saying these things with full confidence. I have heard from many responsible persons

in Madhya Pradesh who have said that many Congress members are involved in it.

Mr. Speaker: He is making it worse. The whole chapter is closed. Hon. Members will realise that when some objectionable passages are withdrawn, they go out of the record. It is a formal affair. Let us assume that unfortunately some words escape our mouth. When an hon. Member speaks, nobody can guarantee, and sometimes such words escape his mouth. And when the hon. Member concerned says "I am sorry, I withdraw it", shall I allow it to continue in the record? What is the object of withdrawing it then? There is no purpose otherwise. The idea is that the future generation ought not to read the Official Report in that form and then say, "This stands to the discredit of so-and-so". Expunction by myself without asking the Member concerned is one thing; expunction after my giving an opportunity to the Member and his withdrawing it, is another. He has withdrawn the remarks: that is very good. It speaks volumes in his favour. He wants harmony to be kept here. Expunction is only a consequential remedy. I am sure Shri Muhammed Elias will continue the same attitude and grow in strength.

Shri Muhammed Elias: You may expunge it. But I shall pray to you to give me an opportunity to prove all these things and to place them before the House.

Mr. Speaker: Shri Muhammed Elias has withdrawn the remarks. I expunge them.

Shri Radhelal Vyas: He can appear before the High Court there to prove it.

Shri Tangaman: In Madhya Pradesh, was it raised by the Congress or by the Opposition party?

Mr. Speaker: Order, order. This is not a High Court of Justice.

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): Will the proceedings

of today on this matter be recorded in the Official Report?

Mr. Speaker: Yes, they have already formed part of the proceedings and been flashed throughout the country.

Shri B. S. Murthy: I am asking about today's.

Mr. Speaker: Yes.

Shri B. S. Murthy: Then everything will come out.

Mr. Speaker: Some are inescapable.

Shri B. S. Murthy: What has been expunged comes again in another form.

Mr. Speaker: There is no harm in today's discussion being on record. What has been said has been said.

श्री गोविन्द दास : अध्यक्ष जी, मैं आप को घन्यवाद देता हूँ और उसी के साथ जिन माननीय सदस्य ने इस प्रकार का प्राक्षेप किया था उन्होंने उस को वापस लिया इस लिये उनको भी घन्यवाद ।

श्री सुहृन्धव इलियास : हम ने कोई प्राक्षेप नहीं किया है, हम को अगर मौका मिलेगा तब हम प्रूव कर सकते हैं ।

Mr. Speaker: Order, order. It has been settled very amicably now.

12:20 hrs.

RE: QUESTION OF PRIVILEGE

Shri Hem Barua (Gauhati): It pains me to say that I am compelled to bring to your notice under rule 222 of the Rules of Procedure a report carried in *The New Age* dated the 2nd April, 1961.

After giving a detailed resume of my activities during the last week in Parliament, starting from the question that I put on the Peace Council about the campaign of slander and calumny against this country brought into the very heart of India, and then about the position of Tibet in relation